

Through Video Conference via CISCO Webex

FIR No. 317/2018
PS : Hauz Khas
U/s. 394/395/397/411/34 IPC
St. Vs. Bharat Saini

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. S.S. Bhati, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Ld. Counsel orally submits that accused fall within the criteria laid down by Hon'ble HPC vide minutes dated 18.05.2020. however no previous involvement report has been filed by the SI Vikram Singh from PS Hauz Khas.

Submissions of Ld.Addl.PP heard.

Heard. Considered.

Let previous involvement report of accused be called through IO. Further the good conduct report of accused be called from Jail Superintendent Tihar Jail for 08.06.2020.

IO is directed to take necessary steps to call for the good conduct report through Jail Superintendent for the next date of hearing.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
01.06.2020

Through Video Conference via CISCO Webex

FIR No. 317/2018
PS : Hauz Khas
U/s. 394/395/411/34 IPC
St. Vs. Amit @Dhamu

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. S.S. Bhati, Ld. Counsel for Applicant

Present application has been filed by the applicant Amit @ Dhamu for grant of interim bail.

Ld. Counsel orally submits that accused fall within the criteria laid down by Hon'ble HPC vide minutes dated 18.05.2020. however no previous involvement report has been filed by the SI Vikram Singh from PS Hauz Khas.

Submissions of Ld.Addl.PP heard.

Heard. Considered.

Let previous involvement report of accused be called through IO. Further the good conduct report of accused be called from Jail Superintendent Faridabad Jail for 08.06.2020.

IO is directed to take necessary steps to call for the good conduct report through Jail Superintendent for the next date of hearing.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
01.06.2020

Through Video Conference via CISCO Webex

FIR No. 710/2019
PS : Mehrauli
U/s. 326 IPC
St. Vs. Rajender @ Zaindal

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Vipin Panwar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Ld. Defence Counsel has stated that victim has signed the Memorandum of Understanding which is filed alongwith the bail application.

Ld.Addl.PP states that victim may be asked to join videoconferencing proceedings for verifying the submissions made in the Memorandum of Understanding.

Heard. Considered.

IO is directed to join video conferencing on next date. He is also directed to join victim/complainant through video conferencing on next date.

Ld.Defence Counsel also submits that he would also make necessary efforts to do the same.

At the sametime, previous involvement report of the accused be called from IO and further the good conduct report of accused be called from Jail Superintendent for 08.06.2020.

IO is directed to take necessary steps to call for the good conduct report through Jail Superintendent for the next date of hearing.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court. Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court

Through Video Conference via CISCO Webex

FIR No. 684/2016
PS : Mehrauli
U/s. 302/307/34 IPC
& 25/27/54/59 Arms
St. Vs. Abdul Salman @ Salman

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Deepak Sharma, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Submissions to bail application made by Id. Addl. PP for State.

Heard. Considered.

IO sought time to file report with regard to illness of the mother of the accused . IO is directed to file the report positively on the next date of hearing.

At the sametime, previous involvement report of the accused be called from IO and further the good conduct report of accused be called from Jail Superintendent Jail for 06.06.2020.

IO is directed to take necessary steps to call for the good conduct report through Jail Superintendent for the next date of hearing.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
01.06.2020

Through Video Conference via CISCO Webex

FIR No. 684/2016
PS : Mehrauli
U/s. 302/307/34 IPC
& 25/27/54/59 Arms
St. Vs. Abdul Salman @ Salman

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Deepak Sharma, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Submissions to bail application made by Id. Addl. PP for State.

Heard. Considered.

IO sought time to file report with regard to illness of the mother of the accused . IO is directed to file the report positively on the next date of hearing.

At the sametime, previous involvement report of the accused be called from IO and further the good conduct report of accused be called from Jail Superintendent Jail for 06.06.2020.

IO is directed to take necessary steps to call for the good conduct report through Jail Superintendent for the next date of hearing.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetha Singh)

ASJ on duty (South District)/Saket Court
01.06.2020

Through Video Conference via CISCO Webex

FIR No.415/2018
PS : Saket
U/s. 323/328/376 IPC
St. Vs. Pramod Kumar Lal

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. S.P. Kaushal, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of regular bail.

Ld.Addl. for State has strongly opposed the bail application.


Heard. Considered.

IO is directed to join proceedings through video conferencing on the next date and also directed to join complainant through video conferencing on next date. IO is also directed to file full report as regard the stage of trial and witnesses who are yet to be examined.

List on **06.06.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
01.06.2020

Through Video Conference via CISCO Webex

FIR No.205/2019
PS : Crime Branch
U/s. 20 NDPS Act
St. Vs. Karan Khanna

01.06.2020

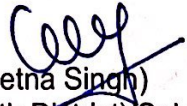
Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Jitendra Sethi, Ld. Counsel for Applicant

Present application has been filed on behalf of applicant/UTP Karan Khanna for extension of interim bail which was granted to him on 15.05.2020.

Ld.Defence counsel has been apprised of the fact that all the interim bail granted to UTPs have been extended till 15.06.2020 by the order passed by Hon'ble High Court of Delhi and no fresh order is required to be passed in this regard. Hence, no order on the present application is required to be passed, same is disposed off in the light of above.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District) Saket Court
01.06.2020

Through Video Conference via CISCO Webex

CS No.285/2019
Sampat Devi Vs.DDA

01.06.2020

Present : Sh. Amrit Singh Khalsa, Ld. Counsel for petitioner.

Before hearing Ld. Counsel for petitioner, let notice of present application be issued to the opposite party through available modes of service through administration for 10.06.2020.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District) Saket Court
01.06.2020

Through Video Conference via CISCO Webex

FIR No.684/2016
PS : Mehrauli
U/s. 302/34 IPC
St. Vs.Rafiq @ Chhota

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Sultan Khan, Ld. Counsel for Applicant

Present application has been filed on behalf of applicant Rafiq @ Chhota for grant of interim bail stating that he falls within Hon'ble HPC criteria which was laid down vide Minutes dated 18.05.2020.

.....Submissions of Ld.Addl. for State heard on the bail application.
Heard. Considered.

As per the report furnished by the IO there is no previous involvement of the accused, however good conduct report of applicant from the Jail Superintendent has not been received so far.

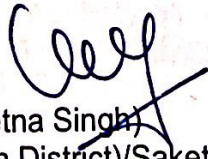
Notice be given to the concerned Jail Superintendent to file the conduct report of the UTP positively by the next date of hearing so that present interim bail application of the UTP can be decided.

IO is directed to take necessary steps to call for the good conduct report through Jail Superintendent for the next date of hearing.

List on **06.06.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
01.06.2020

Through Video Conference via CISCO Webex

FIR No.196/2020
PS : Fatehpur Beri
U/s. 323/308/34 IPC
St. Vs. Jeetram Tanwar

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Naveen Kumar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of anticipatory bail.

Submissions on the bail application made by Ld.Addl.PP for state.
Heard. Considered.

A vague report has been given by the IO.

IO is directed to file complete report on next date and join video conferencing proceedings.


It is also necessary that notice be also issued to complainant before the accused can be heard on his anticipatory bail application.

IO is further directed to join complainant through video conferencing on the next date for submission on anticipatory bail application of applicant/accused.

List on 09.06.2020.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District)/Saket Court
01.06.2020

Through Video Conference via CISCO Webex

FIR No.196/2020
PS : Fatehpur Beri
U/s. 323/308/34 IPC
St. Vs. Rishal Singh

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Naveen Kumar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of anticipatory bail.

Submissions on the bail application made by Ld.Addl.PP for state.

Heard. Considered.

A vague report has been given by the IO.

IO is directed to file complete report on next date and join video conferencing proceedings.

It is also necessary that notice be also issued to complainant before the accused can be heard on his anticipatory bail application.

IO is further directed to join complainant through video conferencing on the next date for submission on anticipatory bail application of applicant/accused.

List on 09.06.2020.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District/Saket Court)

01.06.2020

Through Video Conference via CISCO Webex

Regn.No.432/2020
FIR No. 181/17
PS : Malviya Nagar
U/s. 302/307 IPC
St. Vs. Robi Bahadur @ Ravi

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Vikram Singh, Ld. Counsel for Applicant

Present application has been filed by the applicant for seeking interim bail on the ground that he falls within Hon'ble HPC criteria which was laid down vide order dated 18.05.2020.

Ld.Addl. for State has strongly opposed the bail application.

Heard. Considered.

Report has been received from IO Insp. Pankaj Kumar as per which the accused has no previous involvement. However, conduct report has also been called from the concerned Jail Superintendent but the same has not been received.

It has been repeatedly noticed in some cases that conduct report of UTPs are not being received from the concerned Jail Superintendent and same is resulting in piling of disposal of bail applications of the UTPs which falls within the criteria laid down by Hon'ble HPC which was laid down vide order dated 18.05.2020. Hence this fact be brought to the notice of the concerned DG Prison and fresh notice be issued to concerned Jail Superintendent to file good conduct report of the UTP positively by the next date of hearing.

IO is directed to take up the matter with the concerned Jail Superintendent.

List on **09.06.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

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Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)

ASJ on duty (South District) Saket Court
01.06.2020

Through Video Conference via CISCO Webex

Regn.No.310/2020
FIR No. 1635/2016
PS : Mehrauli
U/s.392/394/506 IPC
St. Vs. Dinesh Kumar

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Pawan Gupta, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Perusal of the previous ordersheet reveals that medical report was called from Jail Superintendent vide order dated 14.05.2020, 19.05.2020 and thereafter the matter was again adjourned on 22.05.2020 and 27.05.2020. Again on 27.05.2020, matter was adjourned for today for the same purpose. Despite four adjournments given in the present matter, no medical report with regard the medical condition of the accused has been received from the concerned Jail Superintendent which is resulting in delay in disposal of the present bail application.

Ld.Defence Counsel states that UTP otherwise falls within the criteria laid down by Hon'ble HPC vide Minutes dated 18.05.2020 and as a result of non receipt of report from the concerned Jail Superintendent his bail application is pending.

Submissions on the bail application made by Ld.Addl.PP for state.
Heard. Considered.

It is necessary to note that in the light of above observation the conduct of the Jail Superintendent is brought to the notice of his higher official. It has been repeatedly noticed in some cases that conduct report of UTPs are not being received from the concerned Jail Superintendent and same is resulting in piling of disposal of bail applications of the UTPs which falls within the criteria laid down by Hon'ble HPC which was laid


1/6/2020

down vide order dated 18.05.2020. Hence this fact be brought to the notice of the concerned DG Prisons for intimation and necessary action.

Fresh notice be issued to concerned Jail Superintendent to file good conduct report of the UTP in terms of order dated 14.05.2020/19.05.2020/ 22.05.2020 and medical report of UTP be also called from the concerned Jail Superintendent positively for the next date of hearing.

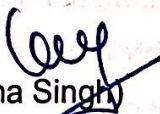
IO is directed to take up the matter with the concerned Jail Superintendent.

IO is further directed to join Video Conferencing proceedings on the next date of hearing and also directed to file the previous involvement report of the UTP.

List on **09.06.2020.**

Copy of the order be sent to the IO, Jail Superintendent as well as to DG Prison for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
01.06.2020

Through Video Conference via CISCO Webex

Regn.No.437/20
FIR No.387/2017
PS : Safdarjang Enclave
U/s. 279/337/295A IPC
St. Vs. Rohit Krishnan Mehnta

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Manu Sharma, Ld. Counsel for Applicant

Present application has been filed on behalf of applicant/UTP Rohit Krishnan Mehnta for grant of interim bail stating that he falls within Hon'ble HPC criteria which was laid down vide order dated 18.05.2020.

Ld. Addl. for State submits that previous involvement report from the SSP Kamrup, Assam has also not been received and IO seeks more time to file the same. At the same time, Id. Defence counsel has filed written statement at bar with regard to the fact that the accused has no previous involvement apart from the present case.

Heard. Considered.

Considering the face that the accused is merely seeking interim bail at this stage and considering the fact that the statement at bar has already been given by Ld. Defence Counsel, the accused is admitted to interim bail as he falls within the criteria laid down by Hon'ble HPC vide minutes dt. 18.05.2020. Accused Rohit Krishnan Mehnta is admitted to interim bail for a period of 45 days from today on furnishing bail bond in sum of Rs.30,000/- alongwith surety bond to the like amount to the satisfaction of concerned Duty Magistrate/Jail Superintendent.

It is further stated that the interim bail of the accused shall be subject to the following conditions:-

- (1) That the accused shall not try to contact the complainant/victim or the witnesses or try to intimidate or harass the complainant in any manner.


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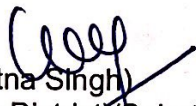
St. Vs. Rohit Krishnan Mehnta

(2) That the accused shall not leave Delhi without the permission of the court.

(3) That the accused shall surrender before the Jail Superintendent on the immediate next date after expiry of 45 days from today 01.06.2020.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District/Saket Court)
01.06.2020

Through Video Conference via CISCO Webex

FIR No. 12/2017
PS : Safdarjung Enclave
U/s. 376(D)/506/34 IPC
St. Vs. Sulaiman Ahmadi

01.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Rajiv Mohan, Ld. Counsel for Applicant
Sh. Lalit Basoya, Ld. Counsel for the complainant
SI Ravinder Hooda also present through video conferencing
Ms. Mansi Vashisth, Prosecutrix also present through video conferencing

Present application has been filed on behalf of applicant for grant of interim bail for 45 days on humanitarian ground stating that parents of the UTP are old and require medical supervision.

On the other hand Ld. Addl. PP has argued that the UTP has been accused of rape and the allegations are serious in nature and prosecutrix is still opposing the bail application hence application should be rejected.

Heard. Considered.

It is a matter of record that trial of the UTP is at fag end and as stated by Id. Defence counsel arguments were going on. It has been stated on record by the prosecutrix that she was approached by the accused in between also for withdrawing the allegations. Hence, she has also opposed the bail application. Further the humanitarian ground on which the present interim bail has been sought are also untenable as the medical condition of the parents of the UTP does not seem to be critical which requires immediate supervision of accused or his presence. Even otherwise he has other family members to take care of his parents. Hence, at this stage no ground for interim bail is made out, interim bail application is hence dismissed.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

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Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court
01.06.2020